

(b) It was decided, with the approval of the Union Cabinet, in exercise of powers conferred under Section 407 (3) of the Merchant Shipping Act, to relax the Cabotage Policy for Transshipment of EXIM (Export-Import) containers to and from International Container Transshipment Terminal (ICTT) at Vallarpadam in Cochin subject to certain conditions and to review this relaxation after three years.

Allotment of Paradip port land for marine police boats

617. SHRI BAISHNAB PARIDA: Will the Minister of SHIPPING be pleased to state:

(a) whether a proposal of Paradip port authorities for allotment of one acre of port land for berthing of marine police boats at Arjipalli and Sonapur is pending with Government;

(b) if so, the details thereof;

(c) whether a proper survey for the purpose is yet to be conducted by the central authorities; and

(d) if so, the details thereof along with status of the project, *inter-alia* indicating the time-frame within which the above project would be cleared for strategic reasons?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) No, Sir.

(b) to (d) Do not arise.

Funds earmarked for SCSP and TSP

618. SHRI AMBETH RAJAN: Will the Minister of SHIPPING be pleased to state:

(a) the details of the funds earmarked for Scheduled Caste Sub Plan (SCSP) and Tribal Sub Plan (TSP) during last five financial years as per the guidelines issued by Planning Commission *vide* its letter dated 26 December, 2006;

(b) if no such funds were earmarked during the last five years, the reasons therefor;

(c) whether separate Budget Head has been opened for SCSP and TSP for financial year 2011-12 as mandated by the Department of Expenditure; and